

MINUTES OF THE MEETING No. 42/12 dated 18.1.2012 (held on 19.1.2012) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri Praveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.41/12 for confirmation and confirmed and adopted the same without any change.

Case No M-157 NC No.42/12 Dated 18.1.2012 (held on 19.1.2012)	M/ s India Glycols Ltd, Noida F.No.01/83/50/462/AM11/DES-IV RLA F.No. 05/23/40/0018/AM11 Lic.No.0510266160 dated 15.6.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 15.2.2012.

Case No M-158 NC No.42/12	M/ s Resil Chemicals (P) Ltd, Bangalore F.No.01/83/50/24/AM04/DES-IV
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Dated 18.1.2012 (held on 19.1.2012)	RLA F.No. 07/24/40/0658/AM04 Lic.No.0710027568 dated 20.2.2004
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 15.2.2012.

Case No M-159 NC No.42/12 Dated 18.1.2012 (held on 19.1.2012)	M/ s Himadri Chemicals & Inds. Ltd, Kolkata 1) F.No.01/82/162/1402/AM07/DES-IV RLA F.No.02/24/40/241/AM07 Lic.No.0210096114 dated 7.12.2006 2) F.No.01/82/50/1821/AM07/DES-IV RLA F.No.02/24/40/305/AM07 Lic.No.0210097705 dated 2.2.2007 3) F.No.01/83/50/1823/AM07/DES-IV RLA F.N.02/24/40/313/AM07 Lic.No.0210098001 dated 13.2.2007 4. F.No.01/83/50/ /AM07/DES-IV RLA F.No.02/24/40/339/AM07 Lic.No.0210098511 dated 26.2.2007 5. F.No.01/83/50/0042/AM08/DES-IV RLA F.No.02/24/40/0002/AM08 Lic.No.0210099761 dated 5.4.2007
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6. F.No.01/83/50/88/AM08/DES-IV
RLA F.No.02/24/40/0004/AM08
Lic.No.0210099836 dated 10.4.2007

7.F.No.01/83/50/162/AM08/DES0IV
RLA F.No.02/24/40/0014/AM08
Lic.No.0210100176 dated 20.4.2007

8.F.No.01/83/50/161/AM08/DES-IV
RLA F.No.02/24/40/0014/AM08
Lic.No.0210100175 dated 20.4.2007

9. F.No.01/83/50/ /AM08/DES-IV
RLA F.No.02/24/40/0038/AM09
Lic.No.0210112483 dated 15.5.2008

10. F.No.01/85/50/0094/AM09/DES-IV
RLA F.No.01/24/40/0039/AM09
Lic.No.0210112510 dated 15.5.2008

11. F.No.01/83/50 /AM09/DES-IV
RLA F.No.02/24/40/245/AM09/DES-IV
Lic.No.0210121641 dated 30.12.2008

12. F.No.01/82/50 /AM09/DES-IV
RLA F.No.02/24/40/241/AM09
Lic.No.0210121787 dated 2.1.2009

13.01/83/50/961/AM10/DES-IV
RLA F.No.02/24/40/228/AM10

The Committee considered the case as per agenda. The Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 15.2.2012.

Case No M-160 NC No.42/12 Dated 18.1.2012 (held on 19.1.2012)	M/ s Adena Cosmetics (P) Ltd, F.No.01/83/162/474/AM12/DES-IV RLA F.No. 03/24/40/2454/AM05 Lic.No.0310331314 dated 25.5.2005
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 13.1.2012, the Committee decided to approve as under:-

Export Item	Quantity	Import Item	Quantity
Bio Glow Talc	0.200x48000 = 9600 Kg	Perfumes	491.904 Kg
Bio Glow Talc	0.400x36000 = 14400 Kg		
Premium Talc	0.200x231360 = 46272 Kg		

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 42/83-ALC1/2011 **MEETING DATE** : 18.01.2012

1	Case No.:28/38/83-ALC1/2011	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00668/AM12/	RLA File :02/24/040/00038/AM09/	Lic.No/Date:0210112483 15.05.2008	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. The Committee decided 1to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 15.2.2012.			

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:15.02.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

4	Case No.:4/42/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00736/AM12/	RLA File :26/24/040/00002/AM10/	Lic.No/Date:2610008196 08.07.2009	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

5	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.2.2012.			

6	Case No.:5/42/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00737/AM12/	RLA File :03/94/040/00202/AM11/	Lic.No/Date:0310580563 24.06.2010	Defer Date:15.02.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012

7	Case No.: 8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Rejected
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 24/10/2011 issued by DIT followed by reminder dated 7.12.2011 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	Case No.: 31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:15.02.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.5.2011 and 24.11.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 15.2.2012.			

9	Case No.: 36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:15.02.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

	Case No.: 39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:42/83-ALC1/2011	Status: Case
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10		LIMITED	18.01.2012	Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

11	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

12	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

13	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:42/83-ALC1/2011	Status:Case
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14		LIMITED	18.01.2012	Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

15	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

16	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

17	Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:42/83-ALC1/2011	Status:Case
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18		LIMITED	18.01.2012	Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

19	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.1.2012 issued by DC(MSME) (Shri Dinesh Kumar, Asstt. Dir. (Met.) . Accordingly the case may be re-listed on 15.2.2012.			

20	Case No.:35/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00365/AM12/	RLA File :17/24/040/00092/AM09/	Lic.No/Date:1710004025 06.05.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

21	Case No.:17/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00347/AM12/	RLA File :03/94/040/00165/AM12/	Lic.No/Date:0310631940 19.05.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

22	Case No.:25/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00355/AM12/	RLA File :03/94/040/00184/AM12/	Lic.No/Date:0310632535 24.05.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

23	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.9.2011 (E-mail) issued by DIPP. Reminder dated 14.10.2011 (by E-Mail) issued by this office. Another reminder issued by DIPP on 20.12.2011 followed by reminder dated 27.1.2012 issued by this office. Accordingly the case may be re-listed on 15.2.2012.			

24	Case No.:29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 15.2.2012			

25	Case No.:32/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00362/AM12/	RLA File :17/24/040/00047/AM10/	Lic.No/Date:1710004113 31.05.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.

26	Case No.:40/18/83-ALC1/2011		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:42/83-ALC1/2011 18.01.2012		Status:Case Approved	
	HQ File :01/83/050/00370/AM12/		RLA File :17/24/040/00014/AM10/		Lic.No/Date:1710004112 31.05.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Ch.II dated 12.1.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Polyoxyethylene (15) Tridecyl Ether (Product – 1548) (Appearance Waxy solid)		1 Kg	1. Tridecyl Alcohol (Isotridecanol) (Colourless clear liquid)		0.232 Kg		
				2. Ethylene Oxide (Colourless clear liquid)		0.767 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

27	Case No.: 15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00283/AM12/	RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 15.2.2012			

28	Case No.:1/18/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00331/AM12/	RLA File :11/24/040/00012/AM12/	Lic.No/Date:1110024841 01.06.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

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Case No.:9/34/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00576/AM12/	RLA File :03/94/040/00266/AM12/	Lic.No/Date:0310637812 22.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/30/2010-PC-II dated 16.1.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
1) Barium Petroleum Sulphonate (EASTTO PET-800)	1 Kg	Base Oil	0.876 Kg
2) Calcium Petroleum Sulphonate (EASTTO PET-30)	1 Kg	Base Oil	0.876 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:21/14/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Rejected
	HQ File :01/83/050/00289/AM12/	RLA File :31/83/040/00058/AM12/	Lic.No/Date:3110048882 27.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to			

D/L dated 27/9/2011 issued by DIPP followed by reminder dated 7.12.2011 (by E-Mail) issued by this office .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

31	Case No.:6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.12.2011. Accordingly the case may be re-listed on 15.2.2012.			

32	Case No.:12/30/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00538/AM12/	RLA File :05/23/040/00150/AM12/	Lic.No/Date:0510296887 18.07.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 15.2.2012			

33	Case No.:17/34/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00584/AM12/	RLA File :03/94/040/00209/AM12/	Lic.No/Date:0310642666 18.07.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 12.12.2011. Accordingly the case may be re-listed on 15.2.2012.			

	Case No.:60/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
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34	HQ File :01/83/050/00627/AM12/	RLA File :17/24/040/00022/AM12/	Lic.No/Date:1710004383 21.07.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.			

35	Case No.:62/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status :Case Approved
	HQ File :01/83/050/00629/AM12/	RLA File :17/24/040/00021/AM12/	Lic.No/Date:1710004382 21.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Ch.II dated 12.1.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – 4806 (Polyoxyethylene Isotridecyl Alcohol) (Colourless to pale yellow clear liquid)	1 Kg	1. Tridecyl Alcohol (Isotridecyl Alcohol) 2. Ethylene Oxide	0.431 Kg 0.568 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:3/34/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status :Case Deferred
	HQ File :01/83/050/00570/AM12/	RLA File :03/94/040/00365/AM12/	Lic.No/Date:0310644344 26.07.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.12.2011 issued by Deptt. of C&PC(PC Div.). Accordingly the case			

may be re-listed on 15.2.2012.

37

Case No.:58/34/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00625/AM12/	RLA File :17/24/040/00028/AM12/	Lic.No/Date:1710004420 28.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/04/2011-Ch.II dated 30.8.2011, the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Sodium Salt of Phenol Sulphonic Acid Formaldehyde condensate 88% Minimum (VENTAN WRS) (White to creamish powder)	1 Kg	1. Phenol (Colourless to Pink Liquid)	0.376 Kg
		2. Caustic Soda Lye (47%) (Colourless odourless viscous solution)	0.364 Kg
		3. Adipic Acid (While colour powder)	0.110 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:59/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00626/AM12/	RLA File :17/24/040/00027/AM12/	Lic.No/Date:1710004419 28.07.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

39	Case No.:63/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00630/AM12/	RLA File :17/24/040/00025/AM12/	Lic.No/Date:1710004417 28.07.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

40	Case No.:10/34/83-ALC1/2011	Party Name:S.M. CHEMICALS	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00577/AM12/	RLA File :03/95/040/00327/AM12/	Lic.No/Date:0310645319 29.07.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.1.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 15.2.2012.			

41

Case No.:11/34/83-ALC1/2011	Party Name:S.M. CHEMICALS	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00578/AM12/	RLA File :03/95/040/00328/AM12/	Lic.No/Date:0310645309 29.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2010-Ch.II dated 16.1.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Triphenyl Phosphite	1 Kg	1. Phenol	0.937 Kg
		2. Yellow Phosphorus	0.103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 15.2.2012			

43	Case No.:66/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
	HQ File :01/83/050/00633/AM12/	RLA File :17/24/040/00034/AM12/	Lic.No/Date:1710004453 09.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/135/2011-Ch.II dated 19.1.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – TP – 15 (Tristyrendated Phenol 15 mole ethoxylate) (Pale Yellow Liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Styrene Monomer (Colourless oily liquid)	0.619 Kg 0.292 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:67/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
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44	HQ File :01/83/050/00634/AM12/	RLA File :17/24/040/00033/AM12/	Lic.No/Date:1710004452 09.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.			

45	Case No.:11/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00506/AM12/	RLA File :10/24/040/00040/AM12/	Lic.No/Date:1010044825 10.08.2011	Defer Date:15.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.				

46	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:15.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.				

47	Case No.:20/26/83-ALC1/2011	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00515/AM12/	RLA File :34/24/040/00094/AM12/	Lic.No/Date:3410031266 11.08.2011	Defer Date:15.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.1.2012. Accordingly the case may be re-listed on 15.2.2012.				

	Case No.:22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:42/83-ALC1/2011	Status:Case
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48			18.01.2012	Deferred
	HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 15.2.2012			

49	Case No.:9/30/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00535/AM12/	RLA File :03/94/040/00378/AM12/	Lic.No/Date:0310648497 12.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. . Accordingly the case may be re-listed on 15.2.2012.			

50	Case No.:15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.2.2012.			

51	Case No.:12/34/83-ALC1/2011	Party Name:CLEAN COATS PVT.LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00579/AM12/	RLA File :03/94/040/00455/AM12/	Lic.No/Date:0310649107 18.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.			

52	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

53	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.			

54	Case No.:9/38/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00649/AM12/	RLA File :03/95/040/00376/AM12/	Lic.No/Date:0310649448 19.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

55	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to DIPP on 5.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.

56	Case No.:7/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00502/AM12/	RLA File :10/24/040/00041/AM12/	Lic.No/Date:1010045004 23.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

57

Case No.:43/34/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00610/AM12/	RLA File :09/24/040/00208/AM12/	Lic.No/Date:0910048351 23.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/2/2006-Ch.II dated 6.1.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Progenofos Technical 95% Min. (Progenofos Q Technical 95% Min) Liquid	1 Kg	1. Ortho Chlorophenol Liquid 2. Bromine Liquid 3. Diethyl Phosphoro Thioate Liquid 4. N-Propyl Bromide Liquid 5. 4-Di Methyl Amino Pyridine Catalyst	0.461 Kg 0.570 Kg 0.650 Kg 0.540 Kg 0.002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:1/30/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00527/AM12/	RLA File :03/94/040/00449/AM12/	Lic.No/Date:0310650263 25.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.12.2011 issued by DIPP. Reminder dated 10.2.2012 issued by this office. Accordingly the case may be re-listed on 15.2.2012.			

59	Case No.:8/26/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00503/AM12/	RLA File :10/24/040/00044/AM12/	Lic.No/Date:1010045099 26.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

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Case No.:28/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00595/AM12/	RLA File :03/95/040/00414/AM12/	Lic.No/Date:0310650658 26.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-Ch.II dated 11.1.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Impact Modifier	1 Kg	1. Impact Modifier	0.800 Kg
Processing Aid Mixture		2. Processing Aid	0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61

Case No.: 30/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Approved
HQ File :01/83/050/00597/AM12/	RLA File :03/95/040/00413/AM12/	Lic.No/Date:0310650670 26.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-So.(Ch.II) dated 19.1.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
PVC Metal Stabilizer	1 Kg	1. EHIG (2-Ethyl Hexyl Thioglycolate)	0.440 Kg
		2. Antimony Trioxide	0.104 Kg
		3. Methyl Tin Stabilizer	0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:2/34/83-ALC1/2011		Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00569/AM12/		RLA File :03/95/040/00402/AM12/	Lic.No/Date:0310650967 30.08.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012				

63	Case No.:18/30/83-ALC1/2011		Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/		RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks				

for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 15.2.2012

64	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 15.2.2012			

65	Case No.:22/34/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00589/AM12/	RLA File :03/95/040/00792/AM11/	Lic.No/Date:0310651580 05.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

66	Case No.:31/34/83-ALC1/2011		Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.		Meet No/Date:42/83-ALC1/2011 18.01.2012		Status:Case Approved	
	HQ File :01/83/050/00598/AM12/		RLA File :03/95/040/00403/AM12/		Lic.No/Date:0310651806 06.09.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-So.(Ch.II) dated 19.1.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
Lubricant Compound		1 Kg	1. Stearic Acid		0.700 Kg			

2. Impact Modifier (MBS)	0.300 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.: 33/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Approved
	HQ File :01/83/050/00600/AM12/	RLA File :03/95/040/00429/AM12/	Lic.No/Date:0310651805 06.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-So.(Ch.II) dated 19.1.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Lubricant Compound	1 Kg	1. Stearic Acid 2. Impact Modifier (MBS)	0.700 Kg 0.300 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.: 11/38/83-ALC1/2011	Party Name:KAWAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Approved
	HQ File :01/83/050/00651/AM12/	RLA File :03/94/040/00202/AM12/	Lic.No/Date:0310651812 06.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/158/2011-Ch.II dated 11.5.2011, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	STEROCARE CMEA (Coco Mono Ethanol	1 Kg	1. Coconut Methyl Ester 2. Mono Ethanol Amine	0.905 Kg 0.240 Kg

Amide)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:17/30/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00543/AM12/	RLA File :07/24/040/00202/AM12/	Lic.No/Date:0710082085 07.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.			

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Case No.:29/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00596/AM12/	RLA File :03/95/040/00427/AM12/	Lic.No/Date:0310652067 07.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/53/2006-Ch.II dated 1.3.2011, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Colour Pigment Powder	1 Kg	1. Titanium Dioxide 2. Processing Aid	0.858 Kg 0.151 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:32/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
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HQ File :01/83/050/00599/AM12/	RLA File :03/95/040/00423/AM12/	Lic.No/Date:0310652064 07.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-So.(Ch.II) dated 19.1.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
PVC Metal Stabilizer	1 Kg	1. EHIG (2-Ethyl Hexyl Thioglycolate)	0.440 Kg
		2. Antimony Trioxide	0.104 Kg
		3. Methyl Tin Stabilizer	0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:29/30/83-ALC1/2011 HQ File :01/83/050/00555/AM12/	Party Name:ESTEEM INDUSTRIES PVT. LTD, RLA File :17/24/040/00045/AM12/	Meet No/Date:42/83-ALC1/2011 18.01.2012 Lic.No/Date:1710004499 08.09.2011	Status:Case Deferred Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.			

73	Case No.:19/34/83-ALC1/2011 HQ File :01/83/050/00586/AM12/	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD. RLA File :03/95/040/00409/AM12/	Meet No/Date:42/83-ALC1/2011 18.01.2012 Lic.No/Date:0310652343 08.09.2011	Status:Case Approved Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-So.(Ch.II) dated 11.1.2012, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Acrylic Processing Aid	1 Kg	1. Processing Aid 2. Polyethylene Wax	0.900 Kg 0.100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:20/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00587/AM12/	RLA File :03/95/040/00436/AM12/	Lic.No/Date:0310652342 08.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-Ch.II dated 11.1.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Impact Modifier Processing Aid Mixture	1 Kg	1. Impact Modifier 2. Processing Aid	0.800 Kg 0.200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:21/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00588/AM12/	RLA File :03/95/040/00111/AM12/	Lic.No/Date:0310652349 08.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-So.(Ch.II) dated 19.1.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
PVC Metal Stabilizer	1 Kg	1. EHIG (2-Ethyl Hexyl Thioglycolate)	0.440 Kg
		2. Antimony Trioxide	0.104 Kg
		3. Methyl Tin Stabilizer	0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:23/34/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00590/AM12/	RLA File :03/95/040/00466/AM12/	Lic.No/Date:0310652356 08.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 19.1.2012, the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	As per application	1 Kg

Import Item for export S.No.1

S.No.	Description of Item	Quantity
1.	Plain paper-PPC-bond on 3" in Jumbo Rolls of GSM 90+/-10%	1 Kg/Kg content in export product

Import Item for export S.No.2

S.No.	Description of Item	Quantity
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1.	Plain paper-PPC-bond on 2" in Jumbo Rolls of GSM 80+/-10%	1 Kg/Kg content in export product
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Import Item for export S.No.3

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls of GSM 112+/-10%	1.03 Kg/Kg content in export product

Import Item for export S.No.4

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls of GSM 90+/-10%	1.03 Kg/Kg content in export product

Import Item for export S.No.5

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls of GSM 112+/-10%	1 Kg/Kg content in export product

Import Item for export S.No.6

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls of GSM 90+/-10%	1.05 Kg/Kg content in export product

Import Item for export S.No.7

S.No.	Description of Item	Quantity
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1.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls of GSM 95+/-10%	1 Kg/Kg content in export product
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:24/34/83-ALC1/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00591/AM12/	RLA File :03/95/040/00380/AM12/	Lic.No/Date:0310652461 08.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/156/2011-Ch.II dated 16.1.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
VISCO RH 40 (Polyoxyethylene (40) Hydrogenatd Castor Oil	1 Kg	1. Ethylene Oxide	0.645 Kg
VICATEX 1340 AD Polyoxyethylene Tridecyl Ether	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.0714 Kg 0.626 Kg
VISCO 40 Polyoxyethylene (40) Castor Oil	1 Kg	Ethylene Oxide	0.645 Kg
VICAMINE TA 150 Polyoxyethylene (15) Tallow Amine	1 Kg	1. Tallow Amine 2. Ethylene Oxide	0.290 Kg 0.705 Kg
VICAMINE TA 250 Polyoxyethylene (25) Tallow Amine	1 Kg	1. Tallow Amine 2. Ethylene Oxide	0.197 Kg 0.798 Kg

VICASID CFA 900 Polyoxyethylene (09) Coco Fatty Acid	1 Kg	1. Distilled Coco Fatty Acid 2. Ethylene Oxide	0.333 Kg 0.647 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

78	Case No.:14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.			

79	Case No.:14/38/83-ALC1/2011	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
	HQ File :01/83/050/00654/AM12/	RLA File :03/94/040/00245/AM12/	Lic.No/Date:0310653019 12.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/155/2011-Ch.II dated 5.1.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Lauryl Ether Sulfate one mole (Minimum 69% Active matter)	1 Kg	1. Palm Kernel Fatty Acid Distillate 2. Copper Chromite Catalyst 3. Ethylene Oxide 4. Caustic Soda Flakes 5. Sulphur	0.494 Kg 0.004 Kg 0.170 Kg 0.06 Kg 0.06 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

80	Case No.:17/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
	HQ File :01/83/050/00657/AM12/	RLA File :03/95/040/00435/AM12/	Lic.No/Date:0310652865 12.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/33/2011-So.(Ch.II) dated 19.1.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	PVC Metal Stabilizer	1 Kg	1. EHIG (2-Ethyl Hexyl Thioglycolate) 2. Antimony Trioxide 3. Methyl Tin Stabilizer	0.440 Kg 0.104 Kg 0.500 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.:15/38/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00655/AM12/	RLA File :03/94/040/00510/AM12/	Lic.No/Date:0310653314 13.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

	Case No.:2/26/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
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82	HQ File :01/83/050/00497/AM12/	RLA File :03/95/040/00386/AM12/	Lic.No/Date:0310653512 14.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(PC.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

83	Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 15.2.2012			

84	Case No.:18/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00658/AM12/	RLA File :03/95/040/00434/AM12/	Lic.No/Date:0310653519 14.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.2.2012.			

85	Case No.:16/38/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00656/AM12/	RLA File :03/94/040/00434/AM12/	Lic.No/Date:0310653496 14.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

86	Case No.:1/42/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00733/AM12/	RLA File :17/24/040/00047/AM12/	Lic.No/Date:1710004517 14.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

87	Case No.:2/42/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00734/AM12/	RLA File :17/24/040/00042/AM12/	Lic.No/Date:1710004516 14.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

88	Case No.:48/34/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00615/AM12/	RLA File :08/24/040/00129/AM12/	Lic.No/Date:0810103584 15.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

89	Case No.:53/34/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00620/AM12/	RLA File :15/24/040/00002/AM12/	Lic.No/Date:1510014159 15.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

90	Case No.:8/38/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00648/AM12/	RLA File :03/95/040/01018/AM11/	Lic.No/Date:0310653889 15.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

91	Case No.:13/38/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
	HQ File :01/83/050/00653/AM12/	RLA File :03/94/040/00498/AM12/	Lic.No/Date:0310653866 15.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/86/2008-Ch.II dated 26.10.2009, the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Dye CE MOD –O 100% Dye Content (Solvent Red Dyes)	1 Kg	1. Ortho Toludine 2. 2,5 Xylidine 3. 2,4 Xylidine 4. Beta Naphthol 5. Sodium Nitrite	0.411 Kg 0.121 Kg 0.011 Kg 0.400 Kg 0.387 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:39/38/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00679/AM12/	RLA File :05/24/040/00188/AM12/	Lic.No/Date:0510302566 15.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.

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Case No.:4/26/83-ALC1/2011	Party Name:JELL PHARMACEUTICALS PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00499/AM12/	RLA File :03/94/040/00326/AM12/	Lic.No/Date:0310654257 16.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 18.1.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Nail Polish Remover Packed in HDPE Container	1 Kg	1. Acetone 2. HDPE (Packing material for export item) 3. Glycerine 4. Perfumes 5. Water	0.65 Kg 1.05 Kg/Kg content in export Not allowed 0.0063 Kg NIL
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:26/34/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00593/AM12/	RLA File :30/24/040/00029/AM12/	Lic.No/Date:3010078853 16.09.2011	Defer Date:15.02.2012
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012				

	Case No.:19/38/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HO File :01/83/050/00659/AM12/	RI A File :03/94/040/00469/AM12/	Lic No/Date:0310654233	Defer

95			16.09.2011	Date:15.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.				

96	Case No.:20/38/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00660/AM12/	RLA File :03/94/040/00470/AM12/	Lic.No/Date:0310654245 16.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

97	Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 15.2.2012			

98	Case No.:50/34/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00617/AM12/	RLA File :04/24/040/00188/AM12/	Lic.No/Date:0410128365 21.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

	Case No.:64/34/83-ALC1/2011	Party Name:SALEEM AHMAD & SONS	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
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99	HQ File :01/83/050/00631/AM12/	RLA File :33/24/040/00013/AM12/	Lic.No/Date:3310019984 21.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 15.2.2012			

100	Case No.:8/30/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00534/AM12/	RLA File :10/24/040/00045/AM12/	Lic.No/Date:1010045464 22.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.2.2012.			

101	Case No.:44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.1.2012 issued by DIPP. Accordingly the case may be re-listed on 15.2.2012.			

102	Case No.:35/38/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00675/AM12/	RLA File :31/83/040/00130/AM12/	Lic.No/Date:3110050633 27.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

103	Case No.:40/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00607/AM12/	RLA File :08/24/040/00142/AM12/	Lic.No/Date:0810104162 29.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

104	Case No.:21/38/83-ALC1/2011	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00661/AM12/	RLA File :03/94/040/00247/AM12/	Lic.No/Date:0310656882 29.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.1.2012. Accordingly the case may be relisted on 15.2.2012.			

105	Case No.:41/34/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00608/AM12/	RLA File :10/24/040/00047/AM12/	Lic.No/Date:1010045692 30.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 8.12.2011. Accordingly the case may be re-listed on 15.2.2012.			

106	Case No.:42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 15.2.2012			

107	Case No.: 54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 15.2.2012			

108	Case No.: 5/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00531/AM12/	RLA File :03/95/040/00557/AM12/	Lic.No/Date:0310658387 07.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

109	Case No.: 47/34/83-ALC1/2011	Party Name:NUBIOLA INDIA P LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00614/AM12/	RLA File :04/24/040/00187/AM12/	Lic.No/Date:0410129026 07.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

	Case No.: 32/38/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Approved
	HQ File :01/83/050/00672/AM12/	RLA File :07/24/040/00263/AM12/	Lic.No/Date:0710083051 07.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.1.2012, the Committee decided to approve the case as under :-			

Export Item & Quantity

As per application

Import Item

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S.No.	Description of Item	Quantity
1 & 2	Relevant Pinewood	1 CBM/CBM content in export
3 & 4	Relevant Technical wood	1 CBM /CBM content in export
5.	Relevant Plywood	Net to Net
6.	2.5 Inch x 0.113” 15 degree coil wire collated nail shank	Net to Net
7.	3 Inch 15 degree coil wire collated nail shank	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 31/38/83-ALC1/2011	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
HQ File :01/83/050/00671/AM12/	RLA File :07/24/040/00253/AM12/	Lic.No/Date:0710083066 10.10.2011	Defer Date:15.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.1.2012 issued by DIPP. Accordingly the case may be re-listed on 15.2.2012.			

Case No.:45/34/83-ALC1/2011

Party Name:KUTCH CHEMICAL
INDUSTRIES LTD.,

Meet No/Date:42/83-ALC1/2011
18.01.2012

Status:Case
Deferred

112	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 15.2.2012			

113	Case No.:46/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00613/AM12/	RLA File :08/24/040/00163/AM12/	Lic.No/Date:0810104584 12.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

114	Case No.:55/34/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00622/AM12/	RLA File :03/94/040/00615/AM12/	Lic.No/Date:0310659118 12.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

115	Case No.:56/34/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00623/AM12/	RLA File :03/94/040/00610/AM12/	Lic.No/Date:0310659104 12.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

	Case No.:40/38/83-ALC1/2011	Party Name:TUF METALLURGICAL PVT	Meet No/Date:42/83-ALC1/2011	Status:Transferred
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116		LTD	18.01.2012	to Different Section
	HQ File :01/83/050/00680/AM12/	RLA File :05/24/040/00223/AM12/	Lic.No/Date:0510304986 12.10.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and Committee decided to transfer the case to NC-II (DES-II)				

117	Case No.:24/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00550/AM12/	RLA File :03/95/040/00571/AM12/	Lic.No/Date:0310659426 13.10.2011	Defer Date:15.02.2012
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012				

118	Case No.:37/34/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00604/AM12/	RLA File :05/24/040/00245/AM12/	Lic.No/Date:0510305212 13.10.2011	Defer Date:15.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.2.2012.				

119	Case No.:6/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00646/AM12/	RLA File :03/95/040/00535/AM12/	Lic.No/Date:0310659424 13.10.2011	Defer Date:15.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.2.2012.				

120	Case No.: 30/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00556/AM12/	RLA File :03/94/040/00556/AM12/	Lic.No/Date:0310659771 14.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

121	Case No.: 31/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00557/AM12/	RLA File :03/94/040/00562/AM12/	Lic.No/Date:0310659803 14.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

122	Case No.: 25/34/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00592/AM12/	RLA File :03/95/040/00575/AM12/	Lic.No/Date:0310659675 14.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

123	Case No.: 32/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00558/AM12/	RLA File :03/94/040/00635/AM12/	Lic.No/Date:0310660132 17.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.2.2012.			

124	Case No.: 33/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00559/AM12/	RLA File :03/94/040/00634/AM12/	Lic.No/Date:0310660135 17.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 15.2.2012			

125	Case No.: 34/34/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00601/AM12/	RLA File :03/95/040/00565/AM12/	Lic.No/Date:0310660102 17.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.12.2012 issued by DIPP. Accordingly the case may be re-listed on 15.2.2012.			

126	Case No.: 1/38/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00641/AM12/	RLA File :03/95/040/00584/AM12/	Lic.No/Date:0310660095 17.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

127	Case No.: 34/30/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00560/AM12/	RLA File :03/94/040/00632/AM12/	Lic.No/Date:0310660288 18.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.

128	Case No.: 35/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00561/AM12/	RLA File :03/94/040/00630/AM12/	Lic.No/Date:0310660321 18.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

129	Case No.: 36/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00562/AM12/	RLA File :03/94/040/00607/AM12/	Lic.No/Date:0310660323 18.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 15.2.2012			

130	Case No.: 65/34/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00632/AM12/	RLA File :33/24/040/00014/AM12/	Lic.No/Date:3310020339 18.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

131	Case No.: 37/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status: Case Deferred
	HQ File :01/83/050/00563/AM12/	RLA File :03/95/040/00578/AM12/	Lic.No/Date:0310660722 19.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 12.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 15.2.2012.

132	Case No.:7/38/83-ALC1/2011	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00647/AM12/	RLA File :03/95/040/00582/AM12/	Lic.No/Date:0310660655 19.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

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Case No.:38/38/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Approved
HQ File :01/83/050/00678/AM12/	RLA File :07/21/040/00575/AM12/	Lic.No/Date:0710083368 19.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.1.2012, the Committee decided to approve the case as under :-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Pallet Part No.00056505.00	15,000 Nos.	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Relevant Compressed Wood/ Technical Wood	1 CBM/CBM content in export	
2 & 3	Relevant Plywood	Net to Net	
4.	2.5 Inch x 0.113” 15 degree coil wire collated	Net to Net	

	nail ring shank	
5.	3 Inch 15 degree coil wire collated nail ring shank	Net to Net
6.	1 Inch 15 degree coil wire collated nail ring shank	Net to Net
- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

134	Case No.:33/38/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00673/AM12/	RLA File :07/24/040/00271/AM12/	Lic.No/Date:0710083473 24.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

135	Case No.:34/38/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00674/AM12/	RLA File :07/24/040/00289/AM12/	Lic.No/Date:0710083570 27.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

136	Case No.:52/34/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00619/AM12/	RLA File :02/24/040/00125/AM12/	Lic.No/Date:0210168228 28.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

137	Case No.:3/42/83-ALC1/2011	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00735/AM12/	RLA File :03/94/040/00656/AM12/	Lic.No/Date:0310662542 31.10.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

138	Case No.:26/38/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00666/AM12/	RLA File :02/24/040/00131/AM12/	Lic.No/Date:0210168465 03.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

139	Case No.:27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

140	Case No.:37/38/83-ALC1/2011	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00677/AM12/	RLA File :07/24/040/00304/AM12/	Lic.No/Date:0710083776 08.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

141	Case No.:1/34/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00568/AM12/	RLA File :03/94/040/00693/AM12/	Lic.No/Date:0310664249 09.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

142	Case No.:36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 1.2.2012. Accordingly the case may be re-listed on 15.2.2012.			

143	Case No.:29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

144	Case No.:35/34/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00602/AM12/	RLA File :03/95/040/00606/AM12/	Lic.No/Date:0310664515 14.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

145	Case No.: 30/38/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00670/AM12/	RLA File :05/24/040/00270/AM12/	Lic.No/Date:0510308817 21.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

146	Case No.: 25/38/83-ALC1/2011	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00665/AM12/	RLA File :03/95/040/00650/AM12/	Lic.No/Date:0310666586 23.11.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

147	Case No.: 22/38/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00662/AM12/	RLA File :03/95/040/00715/AM12/	Lic.No/Date:0310669391 08.12.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

148	Case No.: 23/38/83-ALC1/2011	Party Name:NEUTRON IMPEX PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00663/AM12/	RLA File :03/95/040/00733/AM12/	Lic.No/Date:0310669664 09.12.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

149	Case No.:24/38/83-ALC1/2011	Party Name:LOTUS ENTERPRISE	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00664/AM12/	RLA File :03/95/040/00685/AM12/	Lic.No/Date:0310669679 09.12.2011	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 15.2.2012.			

150	Case No.:8/42/83-ALC1/2011		Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.		Meet No/Date:42/83-ALC1/2011 18.01.2012		Status:Case Approved	
	HQ File :01/83/050/00740/AM12/		RLA File :03/95/040/00725/AM12/		Lic.No/Date:0310669687 09.12.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/53/2008/Ch.II dated 5.9.2009, the Committee decided to approve the case on repeat basis as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Stannous Oxide		1 Kg	Tin Ingots (99.5%)		0.899 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

151	Case No.:6/42/83-ALC1/2011	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00738/AM12/	RLA File :03/94/040/00840/AM12/	Lic.No/Date:0310675502 09.01.2012	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

152	Case No.:7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507 09.01.2012	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

153	Case No.:9/42/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00741/AM12/	RLA File :03/94/040/00868/AM12/	Lic.No/Date:0310675660 10.01.2012	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

154	Case No.:10/42/83-ALC1/2011	Party Name:SBS ORGANICS PVT LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00742/AM12/	RLA File :03/95/040/00447/AM12/	Lic.No/Date:0310675720 10.01.2012	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

155	Case No.:11/42/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00743/AM12/	RLA File :03/95/040/00800/AM12/	Lic.No/Date:0310675787 10.01.2012	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

156	Case No.:12/42/83-ALC1/2011	Party Name:LEXTER EXIM	Meet No/Date:42/83-ALC1/2011 18.01.2012	Status:Case Deferred
	HQ File :01/83/050/00744/AM12/	RLA File :03/95/040/00856/AM12/	Lic.No/Date:0310676068 11.01.2012	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.2.2012			

Date:31.01.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer